

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 160/MP/2023**

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 and Regulation 45 of the CERC Tariff Regulations, 2014 and Regulation 59 of the CERC Tariff Regulations, 2019 seeking Hon'ble Commission's intervention to allow NLCIL to claim LPS from 01.01.2018 till date of disbursement of LPS on account of delay in payment against Order dated 19.03.2019 in Petition no. 54/MP/2018.

Petitioner : NLCIL

Respondents : RUVNL and 3 anr

Date of Hearing : **9.11.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri. A. Srinivasan, Advocate, NLCIL  
Shri. Vijay Sobti, Advocate, NLCIL  
Shri. Paramhans Sahani, Advocate, Rajasthan Discoms

**Record of Proceedings**

At the outset, the learned proxy counsel for the Respondent, Rajasthan Discoms prayed for an adjournment of the hearing, due to some personal difficulty of the arguing counsel. The request was not objected to by the learned counsel for the Petitioner.

2. The Commission accepted the request of the learned proxy counsel of the Respondents and adjourned the hearing.
3. The Petition will be listed for hearing on **5.12.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

